

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1675
TO BE ANSWERED ON 10.03.2025**

DATABASE OF MIGRANT WORKERS

**1675. SHRI SUBBARAYAN K:
Com. Selvaraj V:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has a database of inter-State migrant workers;**
- (b) if so, the details thereof and if not, by when the Government create a database of the inter State migrant workers in the country;**
- (c) the present status of implementation of inter-State Migrant Workers Act; and**
- (d) the details of the smart cards that have been issued to migrant workers along with the percentage of migrant workers covered?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. It has also been made available to the States/UTs for registration of unorganised workers including migrant workers. It allows an unorganised worker to register himself or herself on the portal on self-declaration basis. The main objective of the eShram portal is to create a national database of unorganised workers seeded with Aadhaar, and facilitate delivery under existing Social Security and welfare Schemes to such workers. As on date 04.03.2025, more than 30.68 Crore unorganized workers, including migrant workers, have been registered on this portal and who have been issued eShram card.

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interest of the migrant workers. The Act provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishments are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.
